

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH SITTING AT NEW DELHI
ORIGINAL APPLICATION NO. 521 OF 2022**

IN THE MATTER OF:

SAMPURNA NAND

.....APPLICANT

VERSUS

STATE OF U.P AND ORS.

.....RESPONDENTS

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2.	<u>ANNEXURE CR-01</u> The Compliance Report dated 22.11.2023	

THROUGH,




SHARAD CHAUHAN, UTKARSH SHARMA
ADVOCATES FOR RESPONDENT NO. 51
CHAMBER NO. 203, M.C SETALVAD CHAMBERS BLOCK,
SUPREME COURT OF INDIA, NEW DELHI-110001
8510052778

SHARADADVOCATE22@GMAIL.COM

DATED: 30.11.2023

PLACE: NEW DELHI

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH SITTING AT NEW DELHI
ORIGINAL APPLICATION NO. 521 OF 2022**

IN THE MATTER OF:

SAMPURNA NAND

.....APPLICANT

VERSUS

STATE OF U.P AND ORS.

.....RESPONDENTS

AND IN THE MATTER OF:

COMPLIANCE REPORT ON BEHALF OF RESPONDENT NO. 51 I.E M/S BASANT KUMAR FORMERLY KNOWN AS M/S RAJ ASSOCIATE CRUSHERS PURSUANT TO THE ORDER DATED 17.10.2023 PASSED BY THIS HON'BLE TRIBUNAL.

1. That the Original Application No. 521 of 2022 was listed for hearing on 17.10.2023 before this Hon'ble Tribunal and after hearing the matter at length the Hon'ble Tribunal has directed all the stone crusher units as well as all the mining lease holders have to submit the C.T.O (Consent to Operate) and its compliance before the Hon'ble Tribunal, the excerpts of the direction passed by this Hon'ble Tribunal in its order dated 17.10.2023 are produced here for ready reference and kind perusal of this Hon'ble Tribunal,

“The mining lease holders are directed to file their response regarding compliance with EC/consent conditions including CSR/CER activities and recommendations made by the Joint Committee. The proprietors of stone crushers are also directed to file their response regarding obtaining of consent from UPPCB and compliance with consent conditions including CSR/CER activities and recommendations made by the Joint Committee before this Tribunal with copy to Member Secretary, UPPCB and District Magistrate, Mirzapur by e-mail on or before 30.11.2023 at judicialngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF”.

2. It is further submitted that the Respondent No. 51 i.e M/s Basant Kumar formerly known as M/s Raj Associate Crushers has submitted the compliance report with the Regional Officer, Sonbhadra, Uttar Pradesh on 22.11.2023. The Compliance Report dated 22.11.2023 is annexed and marked as **ANNEXURE CR-01 (PG. NO. _____ TO _____)**.

ANNEXURE CR-01

From

Date: 22-11-2023

M/s Basant Kumar Stone Crusher
Proprietor- Basant Kumar S/o Ramchandar Prasad
R/o- Kaislash nagar Gali No- 1,
Near Mico, Ward No- 34 Rohtas (Bihar)-821115

To,

The Regional Officer,
U.P. Pollution Control Board,
House No. 162, Uttar Mohal
Robertsganj, Sonbhadra – 231216

Ref: Letter no. 160019/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/MIRZAPUR/2022 Date: 27/07/2022

Subject: Compliance of CTO Conditions for the project Crushing Unit of Raj Associate Crusher Plant located at Arazi No. 144, Village – Sonpur, Pargana -Bhagwat, Tehsil – Chunar, District - Mirzapur, Uttar Pradesh.

Dear Sir,

This is to inform you that our project has accorded Consent to Operate (Consent Order) for the above mentioned location, vide Letter no 160019/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/MIRZAPUR/2022 Date: 27/07/2022.

We are submitting the Point wise compliance of the stipulated General and specific conditions mentioned in the CTO.

We assure that the compliance of the conditions given by you are strictly followed with the progress of the project on letter & spirit.

Thanking you,

Yours Sincerely,

(Basant Kumar)
M/s Basant Kumar Stone Crusher

Copy to:

1. Chief Environmental Officer (Circle-2), U.P. Pollution Control Board, Lucknow.

जाक प्राप्ति रसीद
प्राप्ति दिनांक 23/11/23
आपकर्ता के हस्ताक्षर
UP प्रदूषण नियंत्रण बोर्ड, लखनऊ



सन्दर्भ सं.
Ref. No. G2000236/R-1103/M2P/consent/2023

दिनांक
Date 27/03/2023

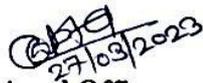
TO WHOM SO EVER IT MAY CONCERN

This is to inform you that as per office records, M/s. Raj Associate Crusher Plant., established at Arazi No. 144, Area 1.012hect. Vill. Sonpur, Paragana-Bhagwat, Teh.Chunar, Distt. Mirzapur has been agreed to sell by its Partners Shri Ajay kumar Pandey S/o. Shri Ramashray Pandey, R/o. Lahuribari, PO-Mujan, Distt. Kaimur, Shri Arvind Tiwari S/o Shri Bhuneshwar Tiwari, Shri jai Prakash S/o Shiv Jee Ray, Mrs. Punam singh W/o Shri Ravindra Kumar Singh and Shri Manoranjan Pathak S/o Shri Kashi nath pathak to **Shri Basant Kumar Proprietor M/s. Basant Kumar, S/o Shri Ramchandrar Prasad, R/o. Kaislash nagar gali no-1, near mico, ward no.-34. Sasaram, Rohtas (Bihar)-821115** as per notary agreement dated 22.03.2023 between the above mention and both representation submitted by Shri Basant Kumar Proprietor M/s. Basant Kumar R/o. Kaislash nagar gali no-1, near mico, ward no.-34. sasara, Rohtas (Bihar)-821115 in the office dated 27.03.2022 to issue temporary No Objection Certificate (NOC). As per office records, Land owner Mr. Dudhnath ydav and others S/o Mr. Bechan, R/o Vill. Lalpur, Pargana-Bhagwat, Tehsil-Chunar, Mirzapur owned Arazi no. 144, Sonpur, bhagwat chunar, Mirzapur has been submitted no objection certificate to change the name of said plant. New notarized rent agreement between land owner and new plant owner of Mr. Basant Kumar.

Further it is informed that Consent to Operate vide Ref. No. 160019/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/Mirzapur/2022 dated 27.07.2022 to that M/s. RAJ ASSOCIATE CRUSHER PLANT, Arazi No. 144, Area 1.012hect. Vill. Sonpur, Paragana-Bhagwat, Teh.Chunar, Distt. Mirzapur which are valid upto 31.07.2026.

As per above information and legal documents produced before us, this office has no Objection to change the name of Partner of M/s. Raj Associate Crusher Plant, Arazi No. 144, Area 1.012hect. Vill. Sonpur, Paragana-Bhagwat, Teh.Chunar, Distt. Mirzapur into **M/s Basant Kumar**. All other information & Conditions in the CTO will remain same.

Regards,


27/03/2023
Regional Officer
क्षेत्रीय अधिकारी



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

160019/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/MIRZAPUR/2022 Date: 27/07/2022

To,

M/s

RAJ ASSOCIATE CRUSHER PLANT

VILL. SONPUR, PARGANA-BHAGWAT, TEH. CHUNAR, DISTRICT-MIRZAPUR(U.P.)

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

Consent No-17022726 Date-27/07/2022

CCA is hereby granted to **RAJ ASSOCIATE CRUSHER PLANT** located at **VILL. SONPUR, PARGANA-BHAGWAT, TEH. CHUNAR, DISTRICT-MIRZAPUR(U.P.)**. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **RAJ ASSOCIATE CRUSHER PLANT** granted for the period from **27/07/2022** to **31/07/2026** and valid for manufacturing of following products with **Capital Investment/Net Assets Values 200.00 Lakhs**

S No	Product	Quantity	Unit
1	Stone Grits @ 200 TPH	200	Metric Tonnes/Hour

2. Specific Conditions under Water Act :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility and discharge point
Domestic	Soak Pit/Septic Tank	Septic Tank

(ii) **Trade Effluent Treatment and Disposal** :-The applicant shall operate **Effluent Treatment Plant** consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

	75	70	65	55	55	45	50	40
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6. Compulsory documents to be submitted by the Industry/Unit :-

- (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
- (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
- (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.

8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

10. In compliance to the G.O dated 1011/81-7-2021-09 (Writ)/2016 dt.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent shall be revoked by the Board.

11. The industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO shall be revoked.

REGIONAL OFFICER

Copy to:

TRILOKI
NATH SINGH

Digitally signed by
TRILOKI NATH SINGH
Date: 2022.07.27
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CEO-02, U.P. POLLUTION CONTROL BOARD, TC-12V, VIBHUTI KHAND, GOMTI NAGAR,
LUCKNOW

TRILOKI
NATH SINGH

Digitally signed by
TRILOKI NATH SINGH
Date: 2022.07.27
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REGIONAL OFFICER

Annexure

Specific Conditions

1. This Consent To Operate is granted to M/s RAJ ASSOCIATE CRUSHER PLANT for production of Stone Grits of different sizes @200 TPH using stone boulder as raw material at Arazi No. 144, Village-Sonpur, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur.
2. The Coordinate of the industry is 25.048500 N, 82.002063 E.
3. Industry shall Comply the direction issued by the Board vide its letter No.H77537/C-2/Vayu-514/22 dated 22.06.2022 and submit the compliance report within 02 months, otherwise the closure order issued by the Board will automatically be enforce after 06 months from referred date of the letter without any information.
4. As per Balance Sheet Submitted with application form the Total Project Cost of the Unit is between 01 Crore to 10 Crore. Industry had submitted Consent fee of Rs.100000.00.00 via Online mode, which seems valid fee for consent upto 31.07.2026.
5. Industry shall obtain prior approval before making any modification in product/process/fuel/plant & machinery, failing which consent shall be deemed void.
6. The industry shall comply with any other conditions laid down or directions issued in due course by the

Board under the provisions of the Air & Water Act.

7. The industry shall submit Audited Balance Sheet to this office for verification of consent fee in every year and accordingly balance fee shall be paid if any.
8. The industry shall regularly operate water sprinkling system to control process emission and dust suppression in scientific manner to maintain Ambient Air Quality as per CPCB norms.
9. The industry shall ensure to discharge the effluent generated from domestic sources through septic tank and soak pit.
10. The unit must comply the directions/Guidelines issued from time to time of Central Pollution Control Board, U.P. Pollution Control Board, Hon'ble Oversight Committee, Hon'ble High Court, Hon'ble National Green Tribunal and Hon'ble Supreme Court of India.
11. The industry shall install separate energy meter at bore well for measuring electric consumption in bore well.
12. This Consent of the industry is automatically considered abrogated after receiving public grievances against the industry and the confirmation of the complaint.
13. Industry shall install 04 Nos. stationary Anti Smog Guns at each corner of crusher area and 01 Nos. mobile Anti Smog Gun for dust suppression in the premises as well as on approach road to suppress the dust generated from crushing, loading/unloading of product and movements of the vehicles as an extra auxiliary arrangement.
14. The industry shall install air pollution control measures as mentioned below:-
 - a) Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors.
 - b) All openings provided for ventilation in the enclosures shall be covered by canvas bag filter to arrest the escaping dust.
 - c) All belt conveyors shall be covered by the industry.
 - d) Dust conveyer shall be equipped with telescopic discharge chute for collecting, storing and delivering/truck-loading of the product, Stone dust and any other fine dust.
 - e) A minimum 12 feet high metal sheet barricading/boundary wall as wind braking wall shall be provided by the stone crusher.
 - f) Dust suppression by scientifically designed water sprinkling system on raw material/ products and transfer points shall be adopted as an auxiliary air pollution control measure.
 - g) Green belt along the boundary wall shall be developed by stone crusher in at least three layers.
 - h) Metallic road shall be installed inside the premises with Regular wetting of the ground within the factory premises.
15. Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, and Masks etc. to the workers for their safety.
16. The suspended particulate matter (SPM) between 3 to 10 meters from any process equipment of Stone Crusher unit shall not exceed 480 g/Nm³.
17. Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and the transfer points of belt conveyors with arrangements of a door with opening and closing facility for cleaning and maintenance within 15 days.
18. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and manuring arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied. Green belt along the boundary wall shall be developed by stone crusher.
19. Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by the Board.
20. Industry shall abstract Ground Water with the valid permission (NOC) of the competent Authority/CGWA or any other concerned authority.

21. The industry shall strictly comply the directions/guidelines/Environmental norms as prescribed by State Board for CPAs and SPAs vide office memorandum no. H 48273/C1/NGT83/2020, Dated 27.02.2020.

22. This consent is valid for discharge of domestic effluent in Septic Tank/Soak Pit.

23. If, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA.

24. Industry shall maintain D.G. Set Stack height as per Board Norms & and in Enclosure or Canopy.

25. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.

General Conditions:-

The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UEPPCB.

1. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

2. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

3. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

4. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

5. The industry shall provide uninterrupted entry to the STPs/ETPs inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.

6. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

7. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

8. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

9. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

10. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

11. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

12. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.

13. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.

14. It is the duty of the authorized person to take prior permission of the Board to close down the facility.

15. The authorization is valid for temporary storage of Hazardous Waste within premises only.

16. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises

17. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
18. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
19. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
20. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
21. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
22. The storage area should be fenced properly and Sign/Notice Board indicating $\frac{1}{2}$ Danger $\frac{1}{2}$ and $\frac{1}{2}$ Hazardous $\frac{1}{2}$ shall be displayed at appropriate position both in Hindi and English.
23. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
24. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

TRILOKI

NATH SINGH

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TRILOKI NATH SINGH
Date: 2022.07.27
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REGIONAL OFFICER

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Project

Stone Crushing Unit

At

Arazi No. 144, Village – Sonpur,
Pargana- Bhagwat, Tehsil-Chunar,
District - Mirzapur, Uttar Pradesh

COMPLIANCE REPORT

PROJECT PROPONENT

M/s Basant Kumar Stone Crusher

Proprietor- Basant Kumar S/o Ramchandar Prasad

R/o- Kaislash nagar Gali No- 1,

Near Mico, Ward No- 34 Rohtas (Bihar)-821115

STONE CRUSHING UNIT

Location: Arazi No. 144, Village- Sonpur, Pargana- Bhagwat,
Tehsil-Chunar, District - Mirzapur, Uttar Pradesh

CTO Compliance Report

Validity Period: 27/07/2022 to 31/07/2026

CONDITIONS OF CONSENT

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981.

Consent No-17022726 Date-27/07/2022

CCA is hereby granted to RAJ ASSOCIATE CRUSHER PLANT located at VILL. SONPUR, PARGANA-BHAGWAT, TEH. CHUNAR, DISTRICT-MIRZAPUR(U.P). subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following term conditions :-

1. This CCA RAJ ASSOCIATE CRUSHER PLANT granted for the period from 27/07/2022 to 31/07/2026 and valid for manufacturing of following products with Capital Investment/Net Assets Values 200.00 Lakhs.

S. No	Product	Quantity	Unit
1	Stone Grits @ 200 TPH	200	Metric Tonnes/Hour

2. Specific Conditions under Water Act: - stacks.

(i) The daily quantity of effluent discharge (KLD):-

Kind of Effluent	Quantity(KLD)	Treatment facility and discharge point
Domestic	Soak Pit/Septic Tank	Septic Tank

(ii) **Trade Effluent Treatment and Disposal:-**The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately. : **Not applicable, this is crushing unit.**

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :- **Not applicable, this is crushing unit.**

(iv) **Sewage Treatment and Disposal:** - The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately. **Not applicable, this is crushing unit.**

STONE CRUSHING UNIT

Location: Arazi No. 144, Village- Sonpur, Pargana- Bhagwat,
Tehsil-Chunar, District - Mirzapur, Uttar Pradesh

CTO Compliance Report

Validity Period: 27/07/2022 to 31/07/2026

(v) The treated sewage shall be reused in gardening and the same shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards. **Not applicable, this is crushing unit.**

3. Conditions under Air Act:-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Process emission	NA	00	Particulate matter	As per Board Norms
2	Silent D.G. Set in Enclosure @ 600KVA	Diesel	01	Particulate Matter	As per Board Norms

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	00	Particulate Matter	As per Board Norms
2	01	Particulate Matter	As per Board Norms

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows:-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

(iii) The unit will not use any type of restricted fuel.

Standards for Noise level in	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

STONE CRUSHING UNIT

Location: Arazi No. 144, Village- Sonpur, Pargana- Bhagwat,
Tehsil-Chunar, District - Mirzapur, Uttar Pradesh

CTO Compliance Report

Validity Period: 27/07/2022 to 31/07/2026

4. (6.) Compulsory documents to be submitted by the Industry/Unit :-

- i. Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016 and Third Party Audit Report.
 - ii. Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - iii. Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
- **Noted and Agreed**

5.(7.) Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.

- **Noted and Agreed**

6.(8.) Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

- **Noted and Agreed**

7. (9.) Unit has to comply with the following general conditions as annexed herewith. Non-compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

- **Noted and Agreed**

8.(10.) In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:- <http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

- **Noted and Agreed**

8.(11.) The industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

- **Noted and Agreed**

STONE CRUSHING UNIT

Location: Arazi No. 144, Village- Sonpur, Pargana- Bhagwat,
Tehsil-Chunar, District - Mirzapur, Uttar Pradesh

CTO Compliance Report

Validity Period: 27/07/2022 to 31/07/2026

SPECIFIC CODITIONS

Sr. No.	Conditions	Compliance
1.	This Consent to Operate is granted to M/s RAJ ASSOCIATE CRUSHER PLANT for production of Stone Grits of different sizes @200 TPH using stone boulder as raw material at Arazi No. 144, Village-Sonpur, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur.	Noted and agreed
2.	The Coordinate of the industry is 25.048500 N, 82.002063 E.	Noted and agreed
3.	Industry shall Comply the direction issued by the Board vide its letter No.H77537/C-2/Vayu-514/22 dated 22.06.2022 and submit the compliance report within 02 months, otherwise the closure order issued by the Board will automatically be enforce after 06 months from referred date of the letter without any information.	Noted
4.	As per Balance Sheet Submitted with application form the Total Project Cost of the Unit is between 01 Crore to 10 Crore. Industry had submitted Consent fee of Rs.100000.00.00 via Online mode, which seems valid fee for consent upto 31.07.2026.	Noted and agreed
5.	Industry shall obtain prior approval before making any modification in product/process/fuel/plant machinery failing which consent would be deemed void.	Noted and agreed
6.	The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air & Water Act.	Noted and agreed
7.	The industry shall submit audited balance sheet/certificate of C.A to this office for verification of consent fee in every year and accordingly balance fee shall be paid to UPPCB.	Noted and will be complied.
8.	The industry shall regularly operate water sprinkling system to control process emission and dust suppression in scientific manner to maintain Ambient Air Quality as per CPCB norms.	Noted and Proper control measures are being taken. Regular water sprinkling is done on roads to maintain ambient air quality.
9.	The industry shall ensure to discharge the effluent generated from domestic sources through septic tank and soak pit.	Noted and agreed.
10.	The unit must comply the directions/Guidelines issued from time to time of Central Pollution Control Board, U.P. Pollution Control Board, Hon'ble Oversight Committee, Hon'ble High Court, Hon'ble National Green Tribunal and Hon'ble Supreme Court of India.	Noted and agreed.
11.	The industry shall install separate energy meter at bore well for measuring electric consumption in bore well.	Noted and agreed.
12.	This Consent of the industry is automatically considered abrogated after receiving public grievances against the industry and the confirmation of the complaint.	Noted and agreed.
13.	Industry shall install 04 Nos. of stationary Anti Smog Guns at each corner of crusher area and 01 Nos. mobile Anti Smog Gun for dust suppression in the premises as well as on	Noted and complied Anti-Smog guns are installed at various locations inside the

STONE CRUSHING UNIT

Location: Arazi No. 144, Village- Sonpur, Pargana- Bhagwat,
Tehsil-Chunar, District - Mirzapur, Uttar Pradesh

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	approach road to suppress the dust generated from crushing, loading/unloading of product and movements of the vehicles as an extra auxiliary arrangement.	premises. Photographs are enclosed.
14.	The industry shall install air pollution control measures as mentioned below:- a) Closed metal sheet enclosures at dust emitting point's i.e, the crushers including their discharge points, screens and the transfer points of belt conveyers, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors. b) All opening provided for ventilation in the enclosures should be covered by canvas bag filter to arrest the escaping dust c) All belt Conveyers shall be covered by the Industry. d) Dust suppression by scientifically designed water sprinkling system on raw material/products at the equipments and transfer points should be adopted as an auxiliary air pollution control measure. e) A minimum 12 ft high metal sheet barricading or boundary wall should provide by stone crusher. f) Dust suppression by scientifically designed water sprinkling system on raw material/products at the equipments and transfer points should be adopted as an auxiliary air pollution control measure. g) Green belt along the boundary wall needs to be developed by stone crusher in at least three layer. h) Metallic road shall be installed inside the premises with Regular wetting of the ground within the factory premises.	Noted and complied. Photographs are enclosed.
15.	Industry shall provide sufficient no of Helmets, Gumboots, Goggles, Masks, etc to the workers or their safety.	Noted and complied. Photographs are enclosed.
16.	The Suspended Particulate Matter (SPM) between 3 to 10 meters from any process equipment of Stone Crusher unit shall not exceed 480 µg/m ³ .	Noted and agreed
17.	Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and transfer points of belt conveyers with arrangements of a door with opening and closing facility for cleaning and maintenance, within 15 days	Noted and agreed
18.	For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and manuring arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied. Green belt along the boundary wall shall be developed by stone crusher.	Noted and complied
19.	Industry shall comply the all conditions mentioned in	Noted and agreed.

STONE CRUSHING UNIT

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	previous CTE/CTO's issued by board.	
20.	Industry shall abstract ground water with the valid permission (NOC) of competent Authority/CGWA or any other concerned authority.	Noted
21.	The industry shall strictly comply the directions/guidelines/Environmental norms as prescribed by State Board for CPAs and SPAs vide office memorandum no. H 48273/CIINGT8312020, Dated 27.02.2020.	Noted
22.	This consent is valid for discharge of domestic effluent only.	Noted
23.	If, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA.	Noted
24.	Industry shall maintain D.G. Set Stack height as per Board Norms & and in Enclosure.	Noted
25.	The person authorized shall not rent, lend, sell, transfer otherwise transport the hazardous waste without obtaining prior permission of the Board.	Noted

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Location: Arazi No. 144, Village- Sonpur, Pargana- Bhagwat,
Tehsil-Chunar, District - Mirzapur, Uttar Pradesh

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GENERAL CONDITIONS

Sr. No.	Conditions	Compliance
	The applicant shall get analyzed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.	Noted and complied. Ambient Air Quality monitoring report from NABLE Accredited lab is enclosed as Annexure. This is dry process; no effluent is generated from the project. This is non-hazardous industry, no any hazardous material is used in the process, and therefore no hazardous waste is generated.
1.	The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit	Not applicable
2.	Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.	Not applicable, as this is crushing unit.
3.	The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.	Noted and agreed
4.	The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof	Not applicable, as this is crushing unit.
5.	The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.	Noted and Agreed
6.	The industry shall provide Inspection Book at the time of inspection to the Board's officials.	Noted
7.	Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.	Noted and agreed.
8.	The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.	Noted and agreed
9.	In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall	Noted and agreed.

STONE CRUSHING UNIT

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	be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.	
10.	The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point	Noted
11.	The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.	Noted
12.	The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.	Noted
13.	Any Unauthorized change in personnel, equipment as working condition in the application by the personnel authorized shall constitute a breach of his authorization.	Noted
14.	It is the duty of the authorized person to take prior permission of the Board to close down the facility.	Noted and agreed
15.	The authorization is valid for temporary storage of Hazardous Waste within premises only.	Not Applicable, as this is crushing unit.
16.	The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises	Not applicable, as it is non-hazardous industry.
17.	It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.	Not applicable, as it is non-hazardous industry.
18.	The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.	Not applicable, as it is non-hazardous industry.
19.	In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored	Not applicable, as it is non-hazardous industry.
20.	Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.	Not applicable, as it is non-hazardous industry.
21.	Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.	Not applicable, as it is non-hazardous industry.
22.	The storage area should be fenced properly and Sign/Notice Board indicating, Danger, and Hazardous,	Noted and agreed

STONE CRUSHING UNIT

Location: Arazi No. 144, Village- Sonpur, Pargana- Bhagwat,
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	shall be displayed at appropriate position both in Hindi and English.	
23.	The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.	Noted
24.	In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.	Not applicable, as it is non-hazardous industry.

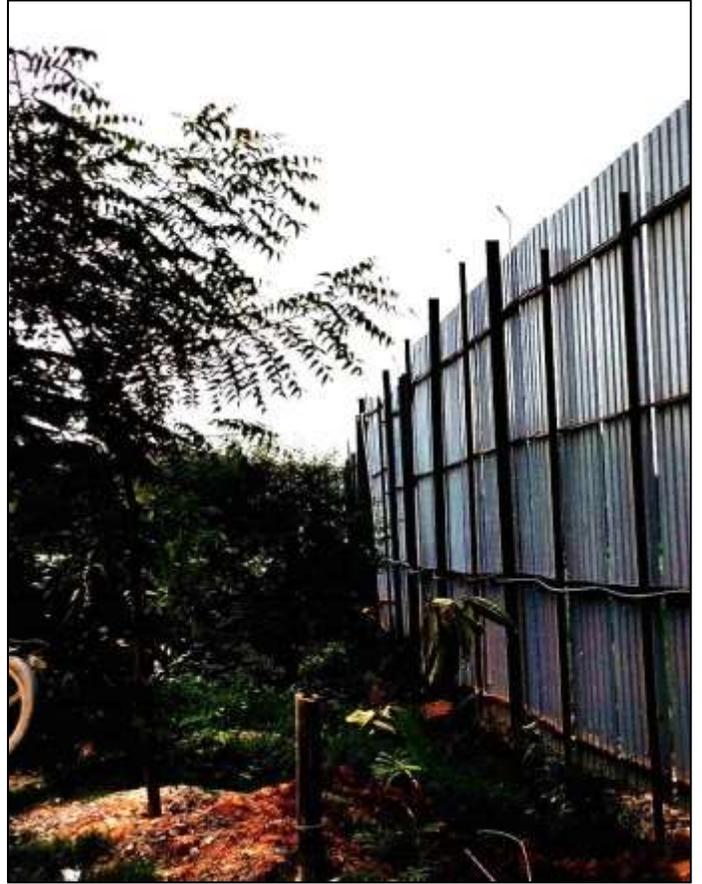
Annexures

Annexures 1: Site and Plantation Photographs

Annexures 2: Anti-Smog guns Photographs
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Annexures 3: Lab Report

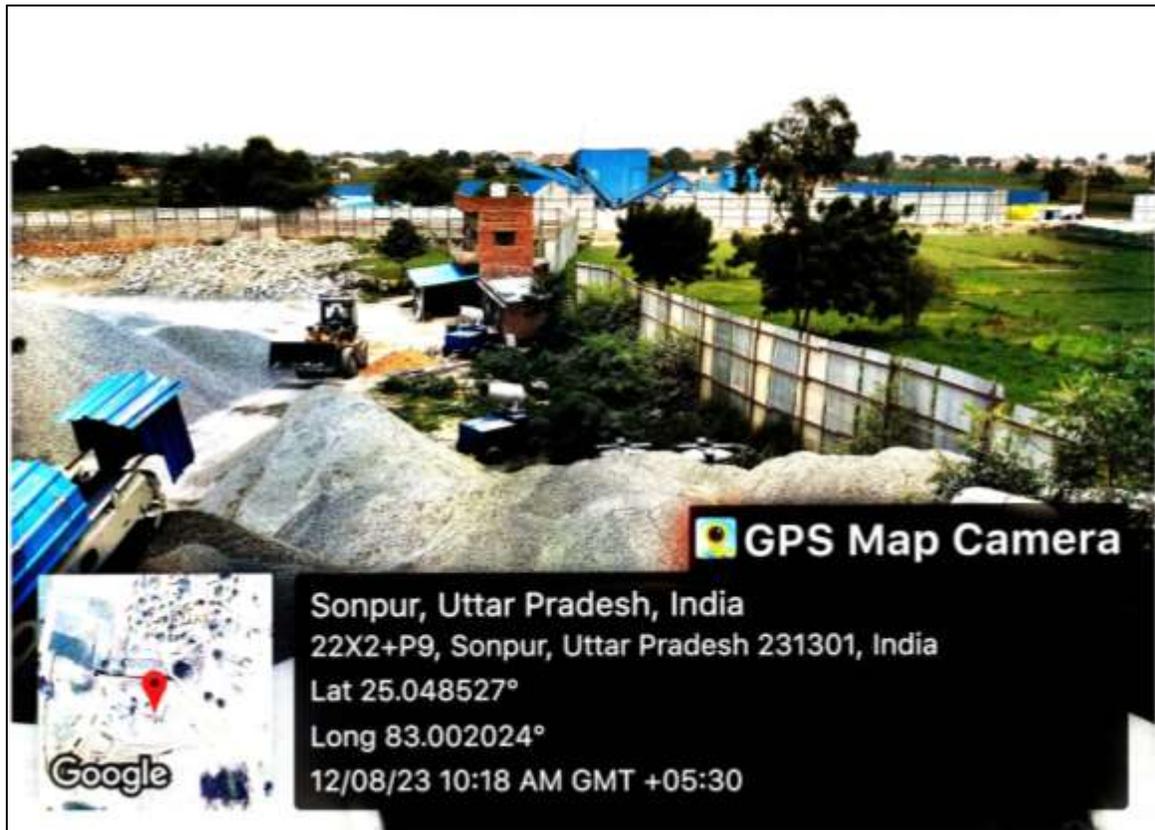
Annexure- I
Site and Plantation
Photographs













 **GPS Map Camera**

Sonpur, Uttar Pradesh, India
22X2+P9, Sonpur, Uttar Pradesh 231301, India
Lat 25.048364°
Long 83.001914°
12/08/23 11:01 AM GMT +05:30



Annexure- II

Anti-Smog guns Photographs







Annexure- III
LAB REPORT



TEST REPORT

Ambient Air Quality Analysis

Discipline/Group-Chemical/Atmospheric Pollution

Report Code: AAQ-04112023-01

Issue Date :08/11/2023

Issued To : M/S BASANT KUMAR
PROPRIETOR- BASANT KUMAR S/O RAMCHANDAR PRASAD
R/O- KAISLASH NAGAR GALI NO- 1, NEAR MICO, WARD NO- 34 ROHTAS
(BIHAR)- 821115

Project Name : Stone Crushing Unit
Location: Arazi No. 144, Village –Sonpur, Pargana -Bhagwat,
Tehsil –Chunar, District - Mirzapur, Uttar Pradesh

Sample Drawn On : 02/11/2023 To 03/11/2023

Sample Drawn By : UTRL

Sample Description : Ambient Air

Sampling Location : Core Zone- Sonpur

Sampling Procedure : UTRL/LAB/SAMPLING/AIR/SOP

Sampling Duration : 24 hrs.

Analysis Duration : 04/11/2023 To 08/11/2023

Average Flow Rate of PM₁₀ (m³/min) : 1.25

Average Flow Rate of Gases (lpm) : 1.0

Sampling Instrument Used : Respirable Dust Sampler (PM10), Fine Particulate Sampler (PM2.5) With
Gaseous Attachment.

Ambient Temperature/Humidity : 26°C/45%

Meteorological Condition During Monitorin : Clear

TEST RESULT

S.No	Parameters	Test Method	Result	Units	Limits as per NAAQS
1	Particulate Matter (PM ₁₀)	IS:5182 (Part-23):2006	123.35	µg /m ³	100.0
2	Particulate Matter (PM _{2.5})	IS:5182 (Part-24):2019	72.47	µg /m ³	60.0
3	Sulphur Dioxide (as SO ₂)	IS:5182 (Part-02):2001	14.65	µg /m ³	80.0
4	Nitrogen Dioxide (as NO ₂)	IS:5182(Part-6):2006	24.17	µg /m ³	80.0

End Of Report

NAAQS-National Ambient Air Quality Standards,Central Pollution Control Board,Notification dated 18th Nov.2009

Note:-

- 1 The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- 2 This test report will not be used for any publicity/legal purpose.
- 3 The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.
- 4 The Report can not be used as evidence in a court of law without the written approval of the lab.

Checked By
Jitay



For Ultra Testing & Research Laboratory
(Authorized Signatory)
[Signature]